

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

**LIBRARY**

No. O.A. 350/585/2017

Date of Order: 04.05.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member

Sri Mrityunjoy Mitra, son of late  
Kamini Kumar Mitra, retired Free  
Service Clerk under the Commercial  
Department Howrah, residing at  
225/1, Binoy Badal Dinesh Road,  
Hind Motor, Hoogly, Pin- 712 233.

.....Applicant.

-vs-

1. Union of India through the General Manager, Eastern Railway, 17, Netaji Subhas Road, Kolkata - 700 001.
2. The Chief Personnel Officer, Eastern Railway, 17, Netaji Subhas Road, Kolkata - 700 001.
3. The Sr. Divisional Personnel Officer, Eastern Railway, Howrah, Pin- 711 101.
4. The Divisional Railway Manager, Eastern Railway, Howrah, Pin- 711 101.

.....Respondents.

For the Applicant : Ms. B. Ghosh Dutta, Counsel

For the Respondents : Mr. M.K. Bandyopadhyay, Counsel

ORDER (Oral)

Per Ms. Manjula Das, Judicial Member:

Heard Ms. B. Ghosh Dutta, learned counsel for applicant and Mr. M.K.

Bandyopadhyay, learned counsel for respondents.

2. The applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

"8(a) Direct the respondents and/or their servant and/or their agent to do the proper fixation of basic pay of the applicant w.e.f. 22.11.1995 in Scale Rs. 825-1200/- subsequently 855-1200/- and treat him at par with his juniors immediately without any further delay.

(b) Direct the respondents to comply the order dated 6.9.2007 w.e.f. 22.11.1995 i.e. from the date of decategorisation of the applicant in accordance with law.

(c) Any other order or orders as to your Lordships may seem fit and proper."

3. Ld. Counsel for applicant submit that presently the applicant will be satisfied if a direction is given to him to file a comprehensive representation before the appropriate authority and respondents be directed to consider and dispose of the same within a time frame.

4. By accepting the prayer of the Ld. Counsel for the applicant and without going into the merits of the case, hereby dispose of the OA by directing the applicant to make a comprehensive representation by making all his grievances before the competent authority within a period of 10 days from the date of receipt of the order. On receipt of such representation the respondent authority before whom the representation proposed to be made, shall dispose of the same within a period of 3 months with due opportunity of being heard of the applicant.

5. It is made clear that the decision so arrived shall be reasoned and speaking and shall be communicated to the applicant forthwith.

6. With the above directions, the OA stands disposed of. No costs.

  
(Manjula Das)  
Member (J)